

when the Department of Science & Technology was just being set up and needed urgently the services of an experienced hand.

(c) No, Sir, but the possibility of appointing suitable Scheduled Caste/Scheduled Tribe candidates will be kept in mind while filling vacancies.

Eligibility for Scooters from Government Quota

1371. SHRI BHAGIRATH BHANWAR: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) the minimum pay scale prescribed for the Government servants, on non-priority basis, who can apply for scooters from the Government Quota;

(b) whether the limit of minimum monthly salary prescribed for this purpose has been raised twice and thrice during the last 10—15 years, and consequently a number of applications have been cancelled;

(c) whether the percentage of quota for scooters on out of turn basis has been increased during last 3 years; and

(d) whether Government propose to reserve percentage of the quota of scooters for the Scheduled Caste Government servants?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) Central Government servants drawing a minimum pay of Rs. 350 per month (including dearness pay) are eligible.

(b) No, Sir.

(c) There is no separate quota of scooters for allotment on out-of-turn basis.

(d) No, Sir.

2504 L.S.—8.

Alleged malpractices in the Grant of Pensions to Political Sufferers

1372. SHRI S. C. BESRA:
SHRI RAM BHAGAT
PASWAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are complaints of malpractices in the grant of pensions to political sufferers by the Government of India; and

(b) if so, the action taken on such complaints?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). No specific complaint of malpractice in the grant of pension to political sufferers by the Government of India has been received. However, some general complaints alleging that pensions have been granted to some persons, who are not freedom fighters, have been received and these are being enquired into. All claims for grant of pension are sanctioned after careful scrutiny. Instructions have also been issued to all the State Governments and Union Territories to give wide publicity in regional languages to sanctioned cases to discourage submission of applications by those who are not really eligible.

Report on Ferozabad and Varanasi Riots

1373. SHRI SHYAMNANDAN MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Secretary of the Union Government, who had gone on fact-finding in Ferozabad and Varanasi riots, has submitted his report; and

(b) if so, the contents thereof?